

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 90 of 2004
(In O.A. No. 248 of 2004)

Jabalpur, this the 14th day of December, 2004

Union of India & Ors. ... Applicants

V e r s u s

Shri Abhishek Kumar Tiwari ... Respondent

O R D E R (In Circulation)

This review application has been filed to review the order passed by the Tribunal on 27th September, 2004 in OA No. 248 of 2004.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicants. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S.14 - Review - Scope - Tribunal cannot act as an appellate court while reviewing the original order."

3. In view of the foregoing, I do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.


(Madan Mohan)
Judicial Member

"SA"